GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA
UNSTARRED QUESTION NO. 1783
TO BE ANSWERED ON WEDNESDAY, THE 27TH JULY, 2016

BROADENING SCOPE OF WORKS UNDER MPLAD

1783. SHRI ABHISHEK SINGH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government is considering to broaden the scope of works permitted under MPLAD Scheme;
(b) if so, the details thereof; and
(c) the details of the status of works undertaken under the MPLAD scheme in various States including Chhattisgarh during each of the last three years and the current year?

ANSWER

MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION [SHRI D.V. SADANANDA GOWDA]

(a) & (b): The objective of the Members of Parliament Local Area Development Scheme (MPLADS) is to enable MPs to recommend works of developmental nature with emphasis on creation of durable community assets based on locally felt needs. Individual benefits and movable & non-durable assets (certain exemptions excepted) are generally not allowed under the scheme.

The Guidelines on MPLADS are revised from time to time *inter-alia* on the basis of feedback from MPs, States, District Authorities, etc., recommendations and advice from Parliamentary Committees, recommendations and advice of Comptroller & Auditor General / Public Accounts Committee, internal examinations and discussions in the Ministry, etc. in order to improve the design and implementation of the scheme.

The updated Guidelines on MPLADS as on June 2016 are available in the public domain, including on the official website of Ministry of Statistics and Programme Implementation (www.mospi.nic.in).

(c): The works are recommended by the honourable MPs and are sanctioned as well as executed through District Authorities concerned. The specific data is maintained at the District level and only broad parameters are maintained by this Ministry. Based on information received from the District Authorities, the State-wise data for years 2013-14, 2014-15, 2015-16 and 2016-17 (as on 30.06.2016) is given at Annexure.

Annexure

Annexure referred to in reply of part (c) of Lok Sabha Unstarred Question No.1783 for answer on 27.07.2016

Physical and Financial Progress under the MPLADS

Year 2013-14 **(Cost in Rs. Crore)**

S. No.	State / UT	Released by GOI	Works Recommended		Works Sanctioned		Works Completed	Exp. incurred
			Number	Cost	Number	Cost	Number	Cost
1	Nominated	45.00	726	9.44	786	55.92	944	55.30
2	Andhra Pradesh	260.00	17565	144.35	17275	364.97	14435	297.44
3	Arunachal Pradesh	15.00	197	2.48	218	11.86	248	11.97
4	Assam	147.50	4947	38.86	4754	126.63	3886	120.55
5	Bihar	326.50	14316	40.68	9700	457.97	4068	355.07
6	Chhattisgarh	80.00	4454	23.41	3670	116.42	2341	102.64
7	Goa	10.50	228	2.13	217	20.37	213	11.08
8	Gujarat	192.50	14505	108.60	18593	234.27	10860	205.35
9	Haryana	77.50	2937	27.45	2642	77.92	2745	79.40
10	Himachal Pradesh	37.50	2491	18.10	2579	41.80	1810	38.33
11	Jammu & Kashmir	51.00	2288	20.00	2166	59.77	2000	51.91
12	Jharkhand	97.500	4270	28.26	3423	119.23	2826	94.66
13	Karnataka	191.00	6935	43.83	6570	248.09	4383	189.70
14	Kerala	117.50	2201	32.79	2627	162.78	3279	178.78
15	Madhya Pradesh	207.50	11816	78.60	10582	244.20	7860	226.66
16	Maharashtra	203.00	9389	52.88	7642	421.02	5288	288.02
17	Manipur	17.50	316	2.63	337	22.50	263	20.99
18	Meghalaya	17.50	458	6.66	405	12.77	666	16.46
19	Mizoram	10.00	237	2.60	218	9.11	260	10.19
20	Nagaland	10.00	57	0.90	57	9.57	90	9.76
21	Odisha	170.00	8373	61.70	7413	182.42	6170	170.38
22	Punjab	104.50	8342	49.36	7509	135.95	4936	130.92
23	Rajasthan	167.50	5511	46.99	6016	208.54	4699	175.61
24	Sikkim	10.00	109	0.72	106	10.51	72	10.87
25	Tamil Nadu	268.50	5886	59.50	5621	289.72	5950	292.98
26	Tripura	10.00	94	0.97	94	13.55	97	14.67
27	Uttar Pradesh	656.00	26360	169.11	24759	822.33	16911	739.78
28	Uttarakhand	35.00	3815	21.96	3217	43.45	2196	39.99
29	West Bengal	326.00	6813	57.94	6169	378.76	5794	347.01
30	A & N Islands	7.500	27	0.18	27	8.55	18	8.51
31	Chandigarh	10.00	151	0.36	86	11.86	36	11.07
32	D & N Haveli	5.00	58	0.90	56	5.18	90	4.67
33	Daman & Diu	5.00	82	0.22	66	4.37	22	5.78
34	Delhi	34.00	630	3.50	600	69.28	350	52.78
35	Lakshadweep	5.00	10	0.05	2	12.51	5	3.67
36	Puducherry	8.500	138	0.35	117	15.82	35	7.29
TOTAL		3937.00	166732	1158.46	156319	5029.97	115846	4380.24

Note: (i) The amount of expenditure in some cases is more than the amount of release in the corresponding period. This is not incongruous as funds are non-lapsable and unspent balances as well as interest at the district level are utilized in the subsequent year (s).

(ii) In some cases the number of works sanctioned / completed are more than the number of works recommended in the corresponding period. This is also not incongruous as the works recommended in earlier years may also get sanctioned / completed in subsequent year (s).

Year 2014-15 **(Cost in Rs. Crore)**

S. No.	State / UT	Released by GOI	Works Recommended		Works Sanctioned		Works Completed	Exp. Incurred
			Number	Cost	Number	Cost	Number	Cost
1	Nominated	47.50	322	3.55	312	45.27	355	40.29
2	Andhra Pradesh (Old)	255.00	6486	197.79	6280	167.12	9700	207.33
3	Arunachal Pradesh	12.50	257	8.91	202	12.18	177	12.07
4	Assam	60.00	3396	52.84	3073	73.06	2524	67.75
5	Bihar	254.00	5617	135.35	3673	165.83	5751	197.90
6	Chhattisgarh	80.00	2203	56.33	1325	52.22	2106	50.63
7	Goa	7.50	43	3.13	44	6.20	34	8.73
8	Gujarat	207.50	6315	167.87	5019	135.12	7565	174.06
9	Haryana	52.50	1708	46.47	1046	39.89	1536	46.33
10	Himachal Pradesh	25.00	2153	14.53	2103	26.00	589	18.16
11	Jammu & Kashmir	35.00	1845	27.18	1854	44.29	1467	40.32
12	Jharkhand	60.00	1815	39.03	1272	37.93	1692	50.90
13	Karnataka	180.00	3518	92.65	3588	143.16	3682	148.07
14	Kerala	162.50	3471	151.65	1774	97.84	2064	130.51
15	Madhya Pradesh	165.00	4607	107.05	3609	84.60	5604	104.42
16	Maharashtra	362.50	6098	209.28	3954	211.60	5684	293.58
17	Manipur	15.00	141	8.65	141	10.40	132	9.62
18	Meghalaya	15.00	671	21.2	431	22.19	631	19.88
19	Mizoram	10.00	185	5.60	228	10.44	263	10.58
20	Nagaland	10.00	36	5.20	36	10.02	20	9.72
21	Odisha	135.00	5477	105.04	3598	89.03	3690	99.29
22	Punjab	73.50	2889	66.78	2670	42.03	4143	58.65
23	Rajasthan	138.00	1839	59.66	2086	83.92	3555	100.55
24	Sikkim	5.00	126	6	79	8.21	90	5.54
25	Tamil Nadu	237.50	3528	150.77	3215	194.65	2983	158.55
26	Tripura	12.50	106	7.73	99	12.75	104	9.96
27	Uttar Pradesh	375.00	9384	272.44	8271	324.74	11853	318.16
28	Uttarakhand	30.00	1738	16.33	1705	30.71	867	20.20
29	West Bengal	267.50	4099	190.9	3653	184.31	3633	204.92
30	A & N Islands	2.50	1	0.23	12	1.54	23	2.09
31	Chandigarh	5.00	3	0.76	4	0.29	47	0.82
32	D & N Haveli	5.00	16	0.51	14	4.93	51	3.00
33	Daman & Diu	2.50	31	3.43	27	2.76	19	2.49
34	Delhi	28.50	61	11.40	27	2.37	386	22.33
35	Lakshadweep	2.50	18	16.64	0	0	0	3.27
36	Puducherry	13.50	101	6.12	94	14.18	75	10.02
Total		3350.00	80304	2269	65518	2391.78	83095	2660.69

Note: (i) The erstwhile State of Andhra Pradesh was bifurcated on 02.06.2014 into the newly-created States of Andhra Pradesh and Telangana. The details in respect of both the newly-created Telangana and Andhra Pradesh are included in erstwhile Andhra Pradesh at S. No.2.

(ii) The amount of expenditure in some cases is more than the amount of release in the corresponding period. This is not incongruous as funds are non-lapsable and unspent balances as well as interest at the district level are utilized in the subsequent year (s).

(iii) In some cases the number of works sanctioned / completed are more than the number of works recommended in the corresponding period. This is also not incongruous as the works recommended in earlier years may also get sanctioned / completed in subsequent year (s).

Year 2015-16 **(Cost in Rs. Crore)**

S. No.	State / UT	Released by GOI	Works Recommended		Works Sanctioned		Works Completed	Exp. Incurred
			Number	Cost	Number	Cost	Number	Cost
1	Nominated	47.50	461	68.48	519	59.07	428	54.71
2	Andhra Pradesh	167.50	5953	198.33	5444	192.96	5197	158.38
3	Arunachal Pradesh	17.50	277	15.07	287	17.90	258	17.27
4	Assam	97.50	3892	136.34	3393	107.76	2452	101.14
5	Bihar	217.50	7148	274.75	4117	229.52	3474	210.11
6	Chhattisgarh	72.50	3237	126.36	2343	94.03	2345	88.54
7	Goa	10.00	256	16.42	216	12.33	171	7.79
8	Gujarat	185.00	12240	304.03	6030	245.29	8061	236.66
9	Haryana	57.50	2354	87.51	1228	58.69	995	48.92
10	Himachal Pradesh	42.50	3055	45.55	3118	44.55	1101	41.60
11	Jammu & Kashmir	55.00	1841	46.72	2782	41.69	1224	42.66
12	Jharkhand	92.50	3452	85.63	2939	71.94	2162	72.24
13	Karnataka	162.50	3792	186.81	3473	181.32	7593	153.26
14	Kerala	127.50	3571	206.67	3682	189.27	3254	149.21
15	Madhya Pradesh	170.00	8764	269.95	7244	233.82	5552	199.31
16	Maharashtra	301.00	12627	547.80	13389	361.82	9606	345.22
17	Manipur	10.00	138	10.90	138	10.90	119	10.36
18	Meghalaya	20.00	504	28.13	412	23.16	284	21.47
19	Mizoram	7.50	124	7.22	135	7.89	133	8.19
20	Nagaland	7.50	26	2.50	26	7.51	31	6.81
21	Odisha	137.50	7901	196.76	6384	165.24	4332	123.50
22	Punjab	97.50	5152	110.10	4950	101.37	6350	107.17
23	Rajasthan	135.00	3657	185.17	2785	138.00	1857	116.02
24	Sikkim	10.00	96	9.28	93	10.23	113	9.91
25	Tamil Nadu	265.00	6043	390.99	5890	377.63	4478	297.01
26	Telangana	130.00	4629	131.46	4733	131.26	4787	123.19
27	Tripura	25.00	99	10.46	92	8.60	84	8.50
28	Uttar Pradesh	475.00	11935	514.84	9936	487.19	8475	447.70
29	Uttarakhand	27.50	1463	32.54	1180	33.94	677	22.28
30	West Bengal	272.50	6210	391.55	5251	335.14	5455	349.96
31	A & N Islands	0.00	17	4.25	8	0.67	30	1.02
32	Chandigarh	5.00	18	5.41	13	5.21	21	3.10
33	D & N Haveli	0.00	20	6.01	18	5.48	58	2.51
34	Daman & Diu	5.00	70	5.35	48	3.81	19	2.76
35	Delhi	32.50	224	60.13	132	34.61	100	21.14
36	Lakshadweep	2.50	23	23.57	4	6.63	3	4.05
37	Puducherry	13.50	111	23.48	80	17.39	89	14.34
Total		3502.00	121380	4766.52	102512	4053.82	91368	3628.01

Note: (i) The amount of expenditure in some cases is more than the amount of release in the corresponding period. This is not incongruous as funds are non-lapsable and unspent balances as well as interest at the district level are utilized in the subsequent year (s).

(ii) In some cases the number of works sanctioned / completed are more than the number of works recommended in the corresponding period. This is also not incongruous as the works recommended in earlier years may also get sanctioned / completed in subsequent year (s).

Year 2016-17 as on 30.06.2016 **(Cost in Rs. Crore)**

S. No.	State / UT	Released by GOI	Works Recommended		Works Sanctioned		Works Completed	Exp. Incurred
			Number	Cost	Number	Cost	Number	Cost
1	Nominated	15.00	262	16.88	135	9.08	58	8.83
2	Andhra Pradesh	25.00	1889	43.60	1988	46.03	1243	44.85
3	Arunachal Pradesh	0.00	78	5.05	67	4.80	33	3.68
4	Assam	17.50	1037	27.07	1246	27.20	1158	25.42
5	Bihar	41.00	2029	141.29	810	81.24	874	74.63
6	Chhattisgarh	25.00	876	34.75	651	25.31	519	22.21
7	Goa	0.00	50	5.75	32	5.91	48	2.20
8	Gujarat	47.50	1414	53.87	1089	44.54	2423	53.33
9	Haryana	22.50	381	19.31	275	14.19	293	15.14
10	Himachal Pradesh	10.00	223	3.27	233	3.38	198	4.61
11	Jammu & Kashmir	5.00	460	14.75	450	13.39	339	9.09
12	Jharkhand	27.50	782	23.36	451	16.09	795	19.73
13	Karnataka	47.50	1183	52.09	1068	49.69	691	46.63
14	Kerala	35.00	120	6.88	262	10.38	635	33.83
15	Madhya Pradesh	75.00	2954	72.56	2244	60.55	1757	57.73
16	Maharashtra	30.00	3248	108.25	2274	87.82	1239	74.82
17	Manipur	2.50	58	4.81	58	4.81	36	4.50
18	Meghalaya	0.00	158	10.56	112	7.37	120	6.51
19	Mizoram	2.50	15	0.83	2	0.22	17	0.83
20	Nagaland	2.50	19	7.50	19	5.00	19	4.95
21	Odisha	47.50	2603	49.96	2940	46.50	3616	58.70
22	Punjab	22.50	1959	50.27	1182	31.14	1631	30.16
23	Rajasthan	52.50	1488	53.61	1159	55.36	520	45.51
24	Sikkim	2.50	0	0.00	31	2.28	4	1.30
25	Tamil Nadu	45.00	719	31.99	988	48.83	1408	65.82
26	Telangana	30.00	1285	42.76	1064	34.75	1144	34.97
27	Tripura	5.00	28	2.77	28	2.77	25	4.74
28	Uttar Pradesh	140.00	3634	156.88	2960	139.55	3659	149.89
29	Uttarakhand	2.50	313	9.95	451	11.32	886	18.12
30	West Bengal	75.00	652	45.89	582	38.41	859	57.95
31	A & N Islands	2.50	9	8.75	4	2.04	3	1.90
32	Chandigarh	0.00	3	0.37	1	0.55	25	0.00
33	D & N Haveli	0.00	4	2.37	0	0.98	0	0.00
34	Daman & Diu	0.00	NR	NR	NR	NR	NR	NR
35	Delhi	2.00	93	32.64	49	13.48	32	8.05
36	Lakshadweep	0.00	1	1.59	1	3.13	0	2.98
37	Puducherry	0.00	13	2.75	22	5.48	21	3.89
Total		858.00	30040	1144.98	24928	953.57	26328	997.50

Note: (i) The amount of expenditure in some cases is more than the amount of release in the corresponding period. This is not incongruous as funds are non-lapsable and unspent balances as well as interest at the district level are utilized in the subsequent year (s).

(ii) In some cases the number of works sanctioned / completed are more than the number of works recommended in the corresponding period. This is also not incongruous as the works recommended in earlier years may also get sanctioned / completed in subsequent year (s).

(iii) The abbreviation 'NR' denotes 'Not Reported' by the District Authorities.

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